

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 19682/2025
[Arising out of impugned final judgment and order dated 30-06-2022
in CMA No. 3309/2021 passed by the High Court of Judicature at
Madras]

R. PALANIYAMMAL & ORS.

Petitioner(s)

VERSUS

R. SUNDARAMBAL & ANR.

Respondent(s)

(IA No. 160349/2025 - CONDONATION OF DELAY IN FILING AND IA
No.160348/2025 - EXEMPTION FROM FILING O.T.)

Date : 01-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :Mr. R. Sudhakaran, AOR
Mr. C. Paramasivam, Adv.
Mr. Y. Arunagiri, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. As per office report, respondents stand served but none has entered appearance on their behalf.
2. As such, Ms. Aishna Jain, learned counsel (address: A-12, Gulmohar Park, New Delhi-110049, e-mail i.d.:aishna.jain@outlook.com & Enrolment No:D/3700/2019), who is present in the Court, is appointed as Amicus Curiae (pro bono) to assist the Court.
3. Registry is directed to supply complete set of paper book to Ms. Aishna Jain, learned counsel.
4. Even if the respondents are represented through their learned counsel, still she will continue to assist the Court.
5. List on 26.09.2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)